GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 36 ANSWERED ON MONDAY, 3rd FEBRUARY, 2020 MAGHA 14, 1941(SAKA)

CSR FUND FOR WAR VETERANS

QUESTION

36. SHRI CHANDRA PRAKASH JOSHI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government proposes to provide any assistance under the Corporate Social Responsibility (CSR) to the war widows and the ex-servicemen who have participated in war;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the details of the steps taken by the Government to include the war widows and war veterans under CSR activities/ programs?

ANSWER

THE MINISTER OF STATE FOR FINANCE AND CORPORATE AFFAIRS

(SHRI ANURAG SINGH THAKUR)

(श्री अनुराग सिंह ठाकुर)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (c): Corporate Social Responsibility (CSR) is a board driven process and the board of the Company is empowered to decide the activities to be undertaken in areas or subjects enlisted in Schedule VII of the Companies Act, 2013 taking into consideration the recommendation of its CSR committee. Item no. (vi) of the Schedule VII already enlists 'measures for the benefit of armed forces veterans, war widows and their dependents' as an eligibility CSR activity. Further, General Circular no. 21/2014 dated 18.06.2014 provides that item enlisted in Schedule VII can be interpreted liberally to capture essence of the subject enumerated.

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